

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
(IB)-779(PB)/2022

IN THE MATTER OF:

DMI Finance Private Limited

.....Applicant

Vs.

Dauphin AKG Hotels Private Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 26.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Naveen Soni

For the Respondent : Adv Sumit Sinha

ORDER

Ld. Counsel for the Financial Creditor is present and sought time to file rejoinder to the reply filed by the Corporate Debtor. The rejoinder be filed within a period of 2 weeks. Ld. Counsel for the Corporate Debtor is present and submitted that they have filed their reply and the same is available on the e-portal. In view of the request of the Financial Creditor, list this matter on **27.05.2024.**

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)